

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH,
MUMBAI**

Company Petition No.555/I&BP/NCLT/MB/MAH/2017

CORAM : SHRI M.K. Shrawat, Member (Judicial)

Order Under Section 433(e)/434 of the Companies Act, 1956

In the matter of Mr. Sanjeev Gupta
Sole Proprietor of M/s. Global Advertiser Petitioner
V/s
M/s. MOMS Outdoor Media Solutions Pvt. Ltd. Respondent

ORDER

Reserved on : 14-06-2017

Pronounced on : 14-06-2017

1. The Petition under consideration is transferred from the Hon'ble High Court. The Petitioner has filed the petition by invoking the provisions of Section 433(e)/434 of the Companies Act, 1956 for the recovery of outstanding amount of Rs.5,01,743/- with interest. The said petition is thereafter transferred to NCLT, Mumbai. Accordingly listed for hearing.
2. On the date of hearing Learned Representative Mr. Manoj G. Agre, appeared and stated that the Petitioner is seeking permission to withdraw the Petition because the amount due has been received. A letter dated 04th day of June 2017 is also placed on record wherein it is stated that the Respondent had paid the entire outstanding amount to the Petitioner. The Petitioner has stated to allow to withdraw the Petition.
3. Considering the facts of the case the Petitioner is allowed to withdraw the Petition, hence to be treated as dismissed being withdrawn. Petition is disposed of accordingly and directed to consign to records.

Date : 14-06-2017.

Sd/-
(M.K. SHRAWAT)
Member (Judicial)